RAJYA SABHA

1978/th,e Thursday, the 20th Julv. 29th Asadha, 1900 (Saka)

The House met at eleven of the clock Mr. Chairman in the Chair.

ORAL ANSWERS TO OUESTIONS

Resignation by the Chairman, Minorities Commission

*91. SHRI DEVENDRANATH **DWIVEDLf**

SHRI BIPINPAL DAS:

SHRI BISHAMBHAR NATH PANDE:

SHRI NARASINGHA PRASAD NANDA:

SHRI VIREN J. SHAH;

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that the Chairman and a member of the Minorities Commission have resigned;
- (b) if so, what are the reasons therefor; and
- (c) what is Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS DHANIK (SHRI LAL MANDAL): (a) to (c) In a lette or of 9th May, jointly signed by Shri M. R. Masani and Shri V. V. John, they referred to the announcement made on 4th May · in Parliament by the Education Minister about the introduction of a Bill to amend the Aligarh Muslim University Act before the end of session then in progress and their surprise on being ignored and bypassed on the subject even after the Commission had made a request that they should be given an opportunity to make their recommendations to Government be-

tThe question was actually asked on the floor of the House by Shri Devendra Nath Dwivedi.

legislation was introduced fore Parliament. They had also referred to the Chairman of the Commission's earlier letter of 27th April regarding the Commission not having office premises, essential staff and its functioning as an attached office of the Ministry of Home Affairs. On the same day, however, Members of the Commission had long discussion with the Education Minister in regard to Aligarh Muslism University Bill. Copies of the Aligarh Muslim University (Amendment) Bill which had meanwhile been introduced in Parliament were also furnished to the Commission. It was the considered view of the Government that their legislative proposals in this regard could no longer be withheld from Parliament in the light of all other developments which had preceded the formulation of Government's views on the matter. The suggestions of the Commission on the Bill were, however, welcome. In regard to the other matters, such as accommodation, staff etc. efforts were being made to meet the requirements of the Commission. Considering all these aspects, Shri V. V. John decided not to resign. Shri M. R. Masani, however, did not withdraw his resignation. The Government regret these developments. The Government believe that the Minorities Commission have an important role to play and misunderstanding with the Shri Masani would not affect their attitude to the Commission.

SHRI DEVENDRA NATH DWI-VEDI: Sir, I am horrified to find that the hon. Minister has tried to mislead the House and has tried to hide the facts.

SHRI KALYAN ROY: That he usually does.

DEVENDRA NATH VEDI: The resignation of Mr. Masani has sparked off a controversy which has put the Government in a very light. The manner in which he bad was treated, the manner in which the Commission has been treated and the

circumstances surrounding his resignation leave one to only one conclusion that this Government wanted to appoint the Commission only as window-dressing and that they wanted to play politics with the minorities. Sir, Mr. Masani has said that the Government has treated...

Mr. CHAIRMAN; Yes, but...

SHRI DEVENDRA NATH DWI-VEDI: Sir, it is a serious matter, let me state certain facts. Mr. Masani Was reported as saying that the Government has treated the Commission with benign neglect and that the Government stopped taking any interest in the Commission after it was appointed. After making this statement, he goes on record as saying that small, little, hindrances were put in the functioning of the Commission, such as-the Prime Minister did not show him the courtesy of even acknowledging two letters that he wrote to him on behalf of the Commission, that he was asked by the Secretary to the Commission that he could not treat a delegation with a cup of tea at the India International Centre because it would cost Rs. 1.50 and that it would add to the problem of inflation. ..

MR. CHAIRMAN: What is in the...

SHRI DEVENDRA NATH DWI-VEDI; Then these are the facts.

MR. CHAIRMAN: May be facts, but you are to put your supplementary.

SHRI DEVENDRA NATH DWI-VEDI: I am coming to the question. Is it not a fact that the Government did not fulfil the assurances given to Mr. Masani? The assurances were: (1) The recommendations of the Commission will be treated with respect. (2) Statutory recognition will be given to the Commission. Then, my other question is this; This is a very serious matter. Mr. Dhaniklal Mandal, the State Home Minister, made a statement in the Consultative

Committee meeting that the main reason why Mr. Minoo Masani had resigned was that he was not given a Cabinet rank. Mr. Masani has come forwadd with a statement that he never made any demand of that nature. The Prime Minister said in the Lok Sabha yesterday that to the best of his knowledge Mr. Masani did not insist on a Cabinet rank. My question, therefore, is: Is it a fact that Mr. Masani asked for a Cabinet rank? If it is not, then why did Mr. Mandal tell the Consultative Committee of the Home Ministry that the main reason why Mr. Masani resigned was that he had asked for a Cabinet rank? These are my questions now which should be answered.

THE PRIME MINISTER (SHRI MORARJI R, DESAI): Tbe honourable Member has made very unwarranted charges against Government. But I am used to them as he has made them on several occasions in the past. Therefore, I am not surprised. But I do not know how he can say that the Commission was appointed as an eyewash or for political purposes. We were not compelled to appoint the Commission. We did it of our own volition, because we considered that that was the only way that this question could be kept out of any controvery and that proper justice was done. That is why we appointed the Commission. I had a meeting with Mr. Masani in the beginning when he came and saw me. I talked to him and had told him that the Commission would be independent (but that they would have to work through the Home Ministry for purposes of Parliament. They cannot work directly here. But it does not mean that the Home Ministry is going to control them. At any rate, there was no attempt to do anything which would be derogatory to the Commission in any manner. But if Mr. Masani took umbrage for one reason or other, what can be done? He was given the necessary staff. He wanted accommodation which was also given from out of accommodation which

immediately was available. But he wanted to get a house hired at Rs. 50,000/- a month on Ferozeshah Road. How can Government agree to that kind of an expenditure? And when the first allotment of hutments was not considered suitable by him, it was changed and two bungalows were given afterwards. Therefore, all these accusations are not proper. What I did not reply to him was the letter of resignation. I have not replied to it, because he said "I am resigning from May 31". Why have I to say anything to that? The resignation comes into effect from May 31...

SHRI N. G. RANGA: You could have called him over a cup of tea and asked him to reconsider.

SHRI MORARJI R. DESAI: Why do I have to do that? I never ask anyone to reconsider his decision to resign. I do not like to do that. That becomes a wrong procedure...

SHRI BHUPESH GUPTA: I hope the Prime Minister will speak to him.

SHRI MORARJI R. DESAI: I do not ask anybody to reconsider. But if he asks me to reconsider it, I wili reconsider it. That is a different matter altogether. Mr. Masani never did it, and therefore, it is not right to say that we in any way slighted the Commission or there was any intention of doing so.

SHRI DEVENDRA NATH DWI-VEDI: Sir, I seek your protection. My simple question was Is it or is it not a fact that Mr. Mandal told the Consultative Committee that the reason why he resigned was that he was not given a Cabinet rank? The Prime Minister must say whether he said it or not. If he said it, why did he say it? The Prime Minister has not replied to this question.

MR. CHAIRMAN: You put your next question.

SHRI DEVENDRA NATH DWI-VEDI: But do I not get an answer tothis question?

MR. CHAIRMAN: You may put a second supplementary.

SHRI MORARJI R. DESAI: It is wrong on his part to say all sorts of things. The question of Cabinet rank does not arise. That is all I said.

SHRI DEVENDRA NATH DWI-VEDI: Before I put the second supplementary, let me say that Shri Masani has really written...

MR. CHAIRMAN: That is all right. Now you put your supplementary.

SHRI DEVENDRA NATH DWI-BEDI: The Prime Minister says he has received only one letter. Shri Masani has given two dates...

MR. CHAIRMAN; He might have given anything. You will have to be brief. Otherwise, it cannot be covered.

SHRI DEVENDRA NATH DWI-VEDI: The Prime Minister has said that he has received only one letter from Shri Masani. Shri Masani has written two letters—one on 27th April and another on 9th May—none of which has even been acknowledged. The Prime Minister is again misleading the House when he said...

SHRI MORARJI R. DESAI: They were acknowledged. The first letter was referred to the Education Minis ter who replied to it.

SHRI DEVENDRA NATH DWIVEDI: My second supplementary is in regard to the Aligarh Muslim University Bill. One of his complaints is that he ought to have been consulted before the Aligarh Muslim University Bill was introduced in the Parliament. My question is this: What were the reasons why he was not consulted before the introduction of the Bill? Secondly, for future will the Prime Minister assure that on all matter*

concerning minority communities the Commission will be consulted and due consideration will be given to their recommendations?

SHRI MORARJI R. DESAI: It is not necessary to consult the Minorities Commission on every question that the Government is considering. If there is any important question, it will be referred to them. Anybody can refer to the Minorities Commission if it is found there is injustice done. Government will certainly give due consideration to what they have to say. It does not mean that the Government is bound to get their advice always on anything which is dealt with by them in the course of their ordinary duties. In regard to Aligarh Muslim University, the question was before the Government long before the Commission was appointed. We were considering it all the while and it was conveyed to them. Well, if he insists on it, why should I come in his way?

श्री विश्वम्मर नाथ पांडे: माननीय सभापति जी, माइनारिटी कमीशन जब भुकरंर हुआ तो काफी फैन फेयर के साथ यह एश्योर किया गया कि माइनारिटी को इस कमीशन के जरिये उसकी तमाम मुम्नीवतों पर विचार किया जायेगा और उनको दूर करने का प्रयत्न किया जायेगा। लेकिन इस बीच में गवनंमेंट कहती है कि 97 कम्यूनल रियोट्स हुए, न्यूज पेपर की रिपोर्ट के मुताबिक 112 आदिमयों की जानें गयीं। होम मिनिस्ट्री के बयान के मुताबिक सिर्फ 43 आदिमी मारे गये। न्यूज पेपर की रिपोर्ट के मुताबिक एक करोड़ की सम्यत्ति का नाश हुआ परन्तु होम मिनिस्ट्री के बयान के मुताबिक सिर्फ 28 लाख रुपये का नुकसान हुआ।

सैकड़ों की तादाद में हरिजन लड़कियों को रेप किया जा रहा है और वह भी पुलिस मेन के जरिये तो सवाल यह उठता है कि यह— इस माइनारिटी कमीशन ने अगर अब तक ठोस काम, ठोस तरीके से शुरू नहीं किया है तो क्या प्रधान मन्त्री जी इस बात को बतायेंगे— क्योंकि होम मिनोस्ट्री भी उनका पोर्ट फोलियो है— कि वह माइनारिटी की हिफाजत के लिए, सुरक्षा के लिए हर ऐसा कदम उठायेंगे और माइनारिटी कमीशन को देखेंगे कि वह उनकी सुरक्षा करे तथा उनकी प्रोब्लम्स को हल करे। तो क्या अब जो नया सेट अप होगा, नया चेथरमैन होगा— पिछले दफे भी माइनिराटी ने आपोज किया था चेथरमैन की मुकर्ररी पर, तो क्या प्राइम मिनिस्टर पालियामेंट के माइनारिटी कम्यूनिटी के— जो लोग पालियामेंट के मेम्बर हैं, उनके मशिवरे से नये चेथरमैन की निय्वित करेंगे

SHRI MORARJI R. DESAI: I cannot appoint the Commission's Chairman *in* consultation with the opposition. That is not the intention at all. But he will be appointed properly...

SHRI RAMANAND YADAV: From the minority members of the House.

SHRI MORARJI R. DESAI: Minority members of the House? Even that I am not prepared to do. It cannot be done that way. That is not the" way to do it. I do not agree to do it. He referred to the question of Harijans. For that a separate Commission is being appointed soon. I think it will be done in a week. We will look after the questions relating to Harijans and the Scheduled Castes and Tribes. We propose to appoint a member of the opposition as Chairman of the Scheduled Castes Commission.

SHRI NARASINGHA PRASAD NANDA: May I know, Sir, whether the Commission has sent any interim report on the Aligarh Muslim University and without taking any notice of the Commission's report the Government introduced in Parliament an amendment to the Aligarh Muslim University Act. Secondly, I would also like to know whether the Commission recommended that the Ali-

garh Muslim University must treated in all respects as a minority institution and given lull protection under article 30 of the Constitution. Thirdly, I would like to know whether the Government is prepared to place on the Table of the House the joint letter or letters of resignation submitted by Mr. Masani and Mr. John and also their letters dated the 27th April 1978. I want these points to be replied to.

SHRI MORARJI R. DESAI: Their Report on this issue of the Aligarh Muslim University is being placed on the Table of the House. So, there is no difficulty about it. But the correspondence cannot be placed before the House.

DR. V. P. DUTT: Sir, I would like to draw your attention to the fact that the Government has given three different reasons on three different occasions with regard to the question being asked as to why Mr. Masani resigned from the Chairmanship of the Commission.' Mr. Mandal told Consultative Committee that it was a question of cabinet rank for Mr. Masani. Today, Sir, he is giving impression that it was entirely due to the fact that they were not consulted about the Aligarh Muslim University and he gives this impression in his answer. But the Prime Minister has, in his answer, said that the resignation was mainly because Mr. Masani wanted a house to be rented at Rs. 50,000 per month and that could not be done. Therefore, would the Government make up its mind and tell this House clearly as to what happened between Mr. Masani and the Government, as to why he resigned, and so on. We would like to know that. That is number one.

Secondly, Sir, Mr. Masani himself ., has said that the main reason why he resigned is not that the Commission was being treated with benign neglect, but the minorities of this country are being treated with benign neglect by the Janata Party and the Govern-

Therefore, would the Government ment answer this charge of Mr Masani that the minorities are being treated by the Government witto benign neglect?

श्री धनिक लाल मंडल : श्रीमन्, मैंने एक एक करके उन सभी बिन्दुश्रों पर सरकार ने जो कुछ किया है, आज तक कदम उठाया है उनका उल्लेख किया था जिसकी चर्चा मि० मसानी के पत्र में है, रेसिगनेशन लटर जो 9 जुलाई का है ग्रीर इसके साथ जो उनकी प्रेस स्टेटमेंट में हैं। उसमें जिन-जिन बातों को उठाया गया है, उन सबों के विषय में मैंने एक फ़ैक्चुग्रल रिपोर्ट दी थी कन्सलटेटिव कमेटी में। यदि किसी नैम्बर ने उसका प्रभाव या असर लिया कि मैंने यह कहा कि वे कैबिनेट मिनिस्टर का दर्जा चाहते थे ग्रीर उनको नहीं मिला इसलिये इस्तीफा दिया तो मझे इसके लिये खेद है। मैंने उस पर कोई ऐसा एम्केसिज नहीं डाला था। मैंने एक-एक करके सारे बिन्दुग्रों को लिया था जो उनके रैजिंगनेशन ग्रीर स्टेटमेंट में है।

DR. V. P. DUTT: Every day they are shifting their stand.

SHRI PIARE LALL KUREEL URF PIARE LALL TALIB: Sir, I want to put a question.

MR. CHAIRMAN: Yes, Mr. Yadav. Everybody in this line cannot get a chance for every question.

JAGJIT SINGH ANAND: Sir, I also raised my hand.

DR. RAFIQ ZAKARIA: Sir, minority Members of the House may also be given some chance.

MR. CHAIRMAN: Yes, Mr. Yadav. You put your question.

श्रीरामानन्दयादवः इस सरकार ने ग्रल्पसंख्यकों की शुभचिन्तक बनने के लिये कमीशन को बना करके कोशिश की । लेकिन जिस तरह से माइनारिटी कम्युनिटों के

श्री मीनू मसानी जो ग्रल्पसंख्यक ग्रायोग के ग्रध्यक्ष बनाये गये उनके साथ जो व्यवहार किया इससे साफ़ जाहिर होता है कि यह सरकार ग्रल्पसंख्यकों के हालात में किसी तरह का परिवर्तन करना नहीं चाहती।

मैं सरकार से यह स्पष्ट जानना चाहता हुं कि क्या सरकार ने मीन् मसानी साहव जिनको ग्रल्पसंख्यक ग्रायोग का ग्रघ्यक्ष बनाया जिसे वे स्वीकार नहीं कर रहे थे, उन्होंने कुछ गर्त रखी थीं ? क्या सरकार ने यह उन्हें ग्राश्वासन दिया कि माइनारिटी के सम्बन्ध में जितने लेजिसलेशन होंगे, कमीशन से निश्चित रूप से राय ली जायगी ? दूसरे, क्या सरकार ने यह भी ग्राप्थ्वासन दिया कि कमीणन को इंडिपेंडेंट स्टेटस देने के लिए जल्द ही पालिया-मेंट में कानून लाया जाएगा ? ग्रौर तीसरे, क्या सरकार ने उन्हें यह भ्राश्वासन दिया कि कमीणन में वरिष्ठ पदाधिकारियों की जो नियुक्ति होगी, जो कि कमीणन के निर्णयों को कार्यान्वित करेंगे, उनके एपाइंटमेंट में कमीशन के अध्यक्ष का अधिकार होगा ? क्या जब ये तीन तरह के ग्राप्त्वासन सरकार ने मीन मसानी के सामने स्वीकार किए, तब मीन् मसानी ने चेयरमैन बनने की ग्रपनी स्वीकृति दी ?

श्री धनिक लाल मंडल : महोदय, मीनू मसानी के साथ सरकार की जो बातचीत हुई, श्रीर जिन तीन बिन्धुश्रों की श्रीर माननीय सदस्य ने इशारा किया, सरकार कमीशन की रायों की क़द्र करेगी सरकार श्राज भी इस पर दुढ़ है...

श्री रामानन्द यादव : नहीं, श्रलीगढ़ युनिविसिटी के सम्बन्ध में उन्होंने कहा कि उसके माइनारिटी कैरेक्टर में और यूनिविसिटी कोर्ट के कंपोजिशन में परिवर्तन लाने के लिए उन्होंने जो सुझाव दिया है श्रापने उसको नहीं माना है। श्री धनिक ल.ल मंडल : इसका जवाब प्रधान मन्त्री जी ने दे दिया है...

(Interruptions) जहां तक दूसरी बात का ताल्लुक है कि कमीशन को इंडिपेंडेंट और ब्राटानामस स्टेटस देने के लिए—अभी तक पालियामेंट में बिल नहीं लाया गया, तो उसके ही सम्बन्ध में एक कांस्टीट्यूणन अमेंडमेंट बिल पालियामेंट की इसी सेशन में लाया जायेगा...

श्री रामानन्द यादव : कव तक लाया जाएगा ?

श्री धनिक लाल मंडल : मैंने कहा इस सेगन में लाया जायगा...

(Interruptions)

MR. CHAIRMAN: He said this. But *you* are not hearing.

श्री घनिक लाल मंडल: श्रीर जहां तक तीसरी बात है, कमीशन को यह श्राश्वासन दिया गया है कि उसको इम्प्लीमेंटेशन के लिए जिन श्रिधकारियों की जरूरत होगी उनके सुपुर्द किया जाएगा।. (Interruptions) ...ऐसी कोई बात नहीं है।

DR. RAFIQ ZAKARIA: I am not concerned with the resignation of Masani or the circumstances in which he resigned. His appointment was not particularly welcomed by the principal minorities. My question to Prime Minister, therefore, is: In the appointment of the Next Chairman, will he take good care to who that he is a person enjoys the fullest confidence of minorities? Secondly, Sir, if remember aright, during his election speeches the Prime Minister had given two assurances to the minorities in regard to this Commission. One, that it would be a statutory commission. Two, that its binding mendations shall be on the In fact, Government. Sir, I rememvery distinctly that these statements of the Prime Minister had created a new hope among the minorities. And I wiH not be wrong in

SHRI MORARJI R. DESAI: Sir, we will certainly see that the appointment of the Chairman is made in such a manner that it will not be a matter of controversy. The assurance relates not to all the opinions of the Minorities Commission, but it relates to the specific grievances of the minority communities. I have said that only in those cases their opinions will be binding on us and we stick to that assurance. It will be made a statutory body in this very sense.

(Interruptions)

MR. CHAIRMAN: How can all get a chance at the same time? I can give time block-wise. Mr. please don't try to pass remarks without observing correctly.

श्री सीतःराम केसरी : सभापति जी, माननीय राज्य मन्त्री महोदय ने कंसलटेटिव कमेटी में जो स्टेटमेंट दिया उस सम्बन्ध में मिस्टर भसानी साहब का एक पत्न है श्रीर उन्होंने 5-7-78 के ग्रखवार में उसे दिया है ग्रीर उसमें उनके सारे स्टेटमेंट को चैलेंज किया है और कहा है कि उन्होंने गोल मटोल भीर गलत ढंग से जवाब दिया है। यह पत्न में पढ़ कर सुना रह हूं :

"Mr. D. N. Mandal, the Minister, while addressing the Consultative Committee of the Members of Parliament for the Home Ministry, is reported to have told a ridiculous story for which there is no basis of what was described as the real

reason for my resignation as the Chairman of the Minorities Commission."

to Questions

उन्होंने यह भी कहा है श्रपने स्टेटमेंट में कि सरकार ने उन्हें तीन ग्राण्वासन दिये थे ग्रीर किसी भी भ्राण्यासन की पृति सरकार ने नहीं की । मैं यह जानना चाहता हूं कि जैसा कि प्रधान मन्त्री जी ने कहा ग्रल्पसंख्यकों की ग्रीवियेंसेज को देखना कमीशन का काम होता है, लेकिन जो उसके टर्म्स ग्राफ रेफरेंस हैं वह भी सरकार ने पूर्ण रूप से नहीं दिये। लेकिन माइनारिटीज कमीशन के नाम से ही स्पष्ट हो जाता है कि कमीशन उनकी ग्रीविवें-सेज को देखेगा और उन पर अपनी रेकमेंडे-शन्स देगा । ग्रगर सरकार स्वयं उन की ग्रीवियेंसेज को देखती तो किसी कमीशन की बनाने की क्या जरूरत थी। तो मैं जानना चाहता हं कि वह कौन कौन से एश्योरेंसज माइनारिटीज कमीशन के चेयरमैन को दिये गर्थ थे जिनके बारे में ग्रीवियेंसेज मिस्टर मसानी ने अपने पत्र में दिथे हैं और दूसरी बात कि राज्य मन्त्री महोदय ने जो स्टेटमेंट दिया जिस का उन्होंने कंदेडिक्शन किया है वह क्या है वह क्या अप ने उस स्टेटमेंट को सुधारेंगे?

श्री धनिक लाल मंडल : मैंने प्रथम प्रशन का उत्तर दे दिया है कि यहां यदि कोई ऐसा प्रभाव या ग्रसर किसी ने लिया हो मेरे कहने का कि मैंने किसी एक ही प्वाइंट को कारण बनाया है तो उसके लिये मैं खेद प्रकट करता हं। मेरा ऐसा कोई उद्देश्य नहीं था। मैंने उन सारे विन्दुश्रों को लिया था जो उस पत्र में हैं और जो सरकार के आख्वासन थे कमी शन के बारे में उस के बारे में मैंने कहा कि इस वर्तमान सत्त में ही उसके लिये कांस्टीटयशन ग्रमेंडमेंट बिल लाया जायगा।

RAJINDER SHRIMATI KAUR: Sikhs are an important minority community. I want to know from the Prime Minister, why no Member from

the Sikh community has been included in this Minorities Commission.

SHRI MORARJI R. DESAI: This Will be considered in the appointments which are now being made.

SHRI PIARE LALL KUREEL URF PIARE LALL TALIB: I understand that it has been decided by the Government that two Commissions will be appointed. One will be for the minorities and the other for the Scheduled Castes. No Scheduled Castes Commission has been appointed so far. May I know when that commission is going to be appointed? I have one more submission to make. So long as they do not appoint a Commission for the Scheduled Castes let the Minorities Commission look after' the interests of the Harijans. May I know from the Prime Minister whether he will consider my suggestion that this Minorities Commission should look after the interests of the Ha-ijans? No commission has been appointed for the Harijans so far.

श्री धनिक लाल मंडल : प्रधान मंत्री जी ने स्प^रट कर दिया है कि शीक्ष ही इस कमीशन का ऐलान किया जाएगा।

شرى سيد احدد هاشنى:

چیرمین صاحب اتفاق سے میں وہ سدستے هوں جو که هوم المستری کی کلسلٹیٹیو کمثقی کا بھی المبور هوں اور میں ۱۸ تاریخ کو جس روز هوم کی کلسٹیٹیو کمیٹی کی میٹلگ تھی میں میں می چود تھا – میں اسستی کو باد الافار که

یم سوال هم نے هی اتهایا تها که آخر کس بنیاد پر مسٹر مسانی نے وزكليشن ديا - الهول نے بهت تدوميلد ھو کر یہ دو ہائیں بنیادی طور سے کہی تھوں ایک تو کیبینیٹ کا رینک اور استیتس اور دوسرے ۵۰ هزار کے ویلت کا مکان - یه دو بایادی سوال تھے اُس لگے جہاں تک اس مات کا تثلق ہے انہوں نے کہا کہ تهیں - یہ بات صاف ہے کہ انہوں نے وع اور ۳۰ تاریخ کو گهبراهت کے اندر ية بهان ديا - اور ولا بيان اخبارات میں شائع ہوا ہم نے اُن کی بات يو يفهن كو ليا - هماري يه انتيلشن نہیں کہ ہم اُن کی بات کو جھٹلائیں الهکن ۱۲ جولائی کو شرمی مسانی نے ایک خط لکھا ہے۔ اس کی کاپیاں چهپیچی مهن مختلف سدسهو*ن* کو ه اس خط کے اندر انہوں نے اس بات کہ آرکہ کیا ہے - صاف طریقہ سے بتالیا ھے جس کے اندر وہ کہتے ھیں -

"The facts about this particular matter are as follows: At the meeting of the Commission held in Delhi from the 20th to the 23rd March, the Secretary of the Commission, Mr. Sankaran Nair, mentioned to the Commission that the Home Ministry was considering the question of protocol and what status should be given to the Chairman and Members of the Commission. My comment on this was that we were not at all interested in protocol or status."

اس کی اور تفصیلات هیں - اس طویقہ سے مکان کے ریاس**ی** کے سلسلہ میں مسٹر پرائم منسٹر نے بہی اس بات کی

تائید کی ہے کہ ۱۰۰۰ ہزار روہئے کا مکان چاہتے تھے لیکن انہوں نے ۱۲ تاریخ کے خط کے اندر یہ لکھا ھے كة صكاي + ٥ هزار كا نهيل بلكة ٢٥ هزار روپیئے رینت کا تھا اور مکان کے مسئلہ كو منسترى أف وركس ايند هاؤسينك نے کیسے نعلیہ کیا - ایک مکان ان کو نہیں دیا گیا فلکشللک کے لئے أس لله ولا لكهتم هيو --

"You similarly sought to create prejudice against the Commission and myself by wrongly alleging keenness on the part of the Commission on renting the house at Ferozeshah Road on a rental of Rs. 50,000/-. First of all the figure given by you is not correct.....'

ميرے كہنے كا مقصد يه هے كه يه بات بالكل فلط هے جو كه الزام لكايا گیا مستر مسانی اس بات سے انکار کرتے ھیں - اس صورت حال کے اندر ھمارے پرائم منستر صاحب جن کے پاس هوم ماسترى كا بهي پورت فليو هے ولا جواب دینا گوارا کوینگے - جبکہ انہوں نے مستر مندل کی اس بات کی تائید کی ھے وہ کہاں تک صحوبے ہے - مسلم یونیورسٹی ایکت کے سلسلہ میں مائفارٹی کمیشوں نے کنسیڈر کیا ہے اُسکی رپورٹ کیا ہے -کیا اُس رپورے میں مائدارتے کریکٹو کی سفارش کی گئی ہے۔ دوسری چیز یہ هے که یه اتفا بوا مسئله هے که اس میں بحث ہونی چاھئے کم سے کم هاف این آور دسکشن اس پر ھونا چاھئے اس کے ساتھ میں یہ بھی کھوں کا که مسلم یونیورستی کی رپورت هاؤس میں رکھی جائیگی یا نہیں۔ يه تهي چار پوئنٿ ههي ان کا جواب مللا جاهئے -

†श्री सैयद श्रहमद हाशमी: चेयरमैन साहब इत्तफाक से मैं वह सदस्य हं जो कि होम मिनिस्टरी की कंसलटेटिव कमेटी का भी मेम्बर हं और मैं 28 तारीख को जिस रोज होम की कंसलटेटिव कमेटी की मीटिंग थी मैं भी उसमें मौजद था। मैं मिस्टर मण्डल को याद दिलाऊं कि यह सवाल हमने ही उठाया था कि ग्राखिर किस बनियाद पर मिस्टर मसानी ने रेजिंगनेशन दिया । उन्होंने बहत डिटरमेंट होकर यह दो बातें बनियादी तौर से कही थीं एक तो कैबिनेट का रेंक ग्रीर स्टेटस ग्रीर दूसरे 50 हजार के रेंट का मकान। तो यह दो बनियादी सवाल थे इसलिए जहां तक इस बात का ताल्लुक है उन्होंने कहा कि नहीं। यह बात साफ़ है कि उन्होंने 29 ग्रौर 30 तारीख को घबराहट के अन्दर यह बयान दिया और यह बयान ग्रखनारात में शाय हुआ। हमने उनकी बात पर यकीन कर लिया । हमारी यह इंटेंशन नहीं कि हम उनकी बात को झुठलाएं लेकिन 12 जुलाई को श्री मसानी ने एक ख़त लिखा है इसकी कावियां भेजी हैं मुख्तलिफ़ सदस्यों को। इस ख्त के अन्दर इन्होंने इस बात को आगू किया है। बहुत साफ तरीके से बतलाया है जिसके अन्दर वह कहते हैं :---

"The facts about this particular matter are as follows: At the meeting of the Commission held in Delhi from the 20th to the 23rd March, Secretary of the Commission, Mr. Sankaran Nair, mentioned to Commission that the Home Ministry was considering the question of protocol and what status should be given to the Chairman and Members of the Commission. My comment on this was that we were not at all interested in protocol or status."

f[] Devanagri Transliteration.

इसकी और तफ़सीलात हैं। इस तरीके से
मकान के रेंट के सिलसिले में मिस्टर प्राइम
मिनिस्टर ने भी इस बात की तायीद की है कि
50 हजार रुपये का मकान चाहते थे। लेकिन
उन्होंने 12 तारीख के खत के अन्दर यह
लिखा है कि मकान 50 हजार का नहीं बल्कि
25 हजार रुपये रेंट का था और मकान के
मसले को मिनिस्टरी ग्राफ वक्से एण्ड हाउसिंग
ने कैसे निगलेक्ट किया। एक मकान इनको
नहीं दिया गया फंक्णनिंग के लिए इसलिए
वह लिखते हैं:—

"You similarly sought to create prejudice against the Commission and myself by wrongly alleging keenness on the part of the Commission on renting the house at Ferozeshah Road on a rental of Rs. 50,000/-. First of all the figure given by you is not correct..................."

मेरे कहने का मकसद यह है कि यह बात बिल्कुल गलत है जो कि इल्जाम लगाया गया मिस्टर मसानी इस बात से इंकार करते हैं। इस सुरते हाल के अन्दर हमारे प्राइम मिनिस्टर साहब जिनके पास होम मिनिस्टरी का भी पोर्ट फोल्यो है वह जवाव देना गवारा करेंगे । जब कि उन्होंने मिस्टर मण्डल की इस बात की तायीद की है वह कहां तक सही है। मस्लिम यनिवसिटी एक्ट के सिलसिले में माइनोरिटी कमीशन ने जो कंसीडर किया है इसकी रिपोर्ट क्या है। क्या इस रिपोर्ट में माइनोरिटी कैरेक्टर की सिफारिय की गई है। दसरी चीज यह है कि यह इतना बड़ा मसला है कि इसमें बहस होनी चाहिए कि कम से कम हाफ-एन-ग्रावर डिस्कणन इस पर होना चाहिए। इसके साथ मैं यह भी कहंगा कि मुस्लिम यूनीवर्सिटी की रिपोर्ट हाउस में रखी जाएगी या नहीं । यह तीन चार प्वाइंट है इनका जवाव मिलना चाहिए।]

SHRI S. W. DHABE: We all support that there should be a discussion on this. Let there be a Half-an-Hour discussion. श्री धनिक लाल मंडल: महोदय सदन के पटल पर पेपर रखने के बारे में जो माननीय सदस्य ने कहा है प्रधान मंत्री जी ने आण्वासन दिया है कि कमीणन की जो रिपोर्ट है वह सदन के पटल पर रखी आयेगी। जहां तक पत्राचार का सम्बन्ध है वह सदन के पटल पर नहीं रखा आएगा। और बातों के सम्बन्ध में जो माननीय सदस्य ने कहा उनके बारे में मैंने स्पष्टीकरण दे दिया है।

شری سید احمد هاشمی: پرائم

منستو نے بھی دد فنٹی تھاؤزند ، کی بات کہی ہے۔ کیا یہ بات صحیح ہے کہ تھا ۔ ہے کہ تھاؤزند تھا ۔

i[श्री सैयद श्रहमद हाशमी: प्राइम मिनिस्टर ने भी "फिफ्टी थाउजैण्ड" की बात कही है। क्या यह बात सही है कि इसका रॉट 50 थाउजेंड था?]

SHRI DINESH GOSWAMI: We have taken so much time. It is depriving other Members of the right to put questions, because 30 questions have been listed . . . (Interruptions)

شری سید احمد هاشمی: اس پر

هاف این آور دسکشی هونا چاهئے -

† श्री सैयद ग्रहमद हारामी: इस पर हाफ-एन-ग्रावर डिस्कशन होना चाहिये।] MR. CHAIRMAN: It is more than half an hour.

†[श्री सैयद श्रहमद हाशमी: इतना श्रहम मसला है कि इस पर हाफ-एन-श्रावर डिस्कशन होना चाहिये।]

^{†[]} Devanagri Transliteration.

श्री शिव चन्द्र झा: यह बात सही है कि माइनोरिटी कमीशन का ग्रध्यक्ष जैसा कि कुछ सदस्यों ने ग्रीर प्रधान मंत्री जी ने भी कहा कि उसी कम्युनिटी का होना चाहिये । उस कम्युनिटी का ग्रध्यक्ष होने की वजह से उनकी बातों को भ्रच्छी तरह से जानेगा ग्रौर उनके दष्टिकोण को सामने ला सकेगा । मैं यह कहना चाहता हं कि हमारे देश में ऐसे भी लोग हैं जिनके सामने न मैज्योरिटी का सवाल है और न माइनो-रिटी का कोई सवाल है सिर्फ समाज रचना का सवाल है समाज के कंस्ट्रक्शन का सवाल है। इसलिए मैं प्रधान नवी जी से जानना चाहता हं यह बात तो सही है कि गाइनोरिटी कम्युनिटी का ही ग्रध्यक्ष हो, लेकिन क्या वह इस वात पर भी गौर करेंगे कि जो समाज रचना में लगे रहते हैं जो सर्वोदय का काम करते हैं और जिनको न इधर से कोई मतलब है न उधर से, उनमें से भी किसी को चेयरमैन वनाया जाए ?

SHRI MORARJI R. DESAI: This is a suggestion. Theoretically, it is all right but practically it is full of disadvantages.

Proposal for a special court to try Shrimati Indira Gandhi.

*92. SHRI PRAKASH
MEHROTRA:
SHRIMATI LEELA DAMODARA MENON:
SHRIMATI HAMIDA HABIBULLAH:
SHRI SAWAISINGH SISODIA:
SHRI DINESH GOSWAMI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have received any memorandum protesting against Government's reported move to appoint a special court to try Shrimati Indira Gandhi;

- (b) if so, what are the points made out therein; and
- (c) what is Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) to (c) Yes, Sir; the memorandum expresses concern at the reported move ot Government to appoint a special court to try Smt. Indira Gandhi. The question of setting up a special court to try Smt. Gandhi is under the active consideration of the Government. In view of some doubts about the validity of such a legislation, Government have decided to seek the opinion of the Supreme Court on the question of validity under Article 143 of the Constitution.

SHRI PRAKASH MEHROTRA: Sir, the Fundamental Rights guarantee to every citizen equality before law and equal protection of law. On the hand, the Janata Government ia, day in and day out, saying that they want to put democracy on the rail; on the other hand, they are taking away the democratic right of Mrs. Gandhi to appeal before the various courts by appointing a special court for her trial. Does it not show lack of confidence in their magistracy in the first place and is it not politically motivated with the intention of securing a conviction by appointing a committed judge of the nature of Shah Commission and the like?

SHRI PILOO MODY: Era of committed judges is over.

SHRI S. D. PATIL. The question is very premature. Since the matter is under the consideration of the Government and the matter is also being referred to the Supreme Court for its opinion, it is too early to say one way or the other.

[†]The question was actually asked on the floor of the House by Shri Prakash Mehrotra.